

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.495 of 2020

1. Soroti Devi @ Soroti Kumari					
2. Vishnu Baske			Petitioners
Versus					
Radheram Manjhi			Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners	: Mr. Jageshwar Mahto, Adv.
For the Opposite party	: None

The matter was taken up through Video Conferencing. Learned counsel for the petitioners had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: Issue notice upon the opposite party in the limitation matter (Interlocutory Application No.2118 of 2021) as well as in the main revision application, both under registered cover with A/D as well as ordinary process, for which requisites etc. must be filed within two weeks.

In the meantime, two weeks' time is granted to the learned counsel for the petitioners for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)